

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 23259/2023

(Arising out of impugned final judgment and order dated 20-07-2023 in RP No. 7/2023 in WP No.2584/2022 passed by the High Court of Judicature at Bombay)

AJAY ISHWAR GHUTE & ORS.

Petitioner(s)

VERSUS

MEHER K. PATEL & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.212673/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.212676/2023-EXEMPTION FROM FILING O.T.)

Date : 05-04-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA  
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s)

Mr. Rajesh Vishnu Adrekar, Adv.  
Ms. Usha Nandini V., AOR

For Respondent(s)

Mr. Karl Tamboli, Adv.  
Ms. Tahira Karanjawala, Adv.  
Mr. Arjun Sharma, Adv.  
Mr. Purazar Fouzdar, Adv.  
Ms. Varuna Juneja, Adv.  
Mr. Jai Vardhan Malaviya, Adv.  
For M/S. Karanjawala & Co., AOR

Mr. Siddharth Dharmadhikari, Adv.  
Mr. Aaditya Aniruddha Pande, AOR  
Mr. Bharat Bagla, Adv.  
Mr. Sourav Singh, Adv.  
Mr. Aditya Krishna, Adv.  
Mr. Aadarsh Dubey, Adv.  
Mrs. Preet S. Phanse, Adv.

Mr. Prashant R. Dahat, Adv.  
Mr. Puneet Yadav, Adv.  
Mr. Sourabh Gupta, Adv.  
Mr. Ujjwal Choudhary, Adv.

Mr. T. R. B. Sivakumar, AOR

UPON hearing the counsel the Court made the following  
O R D E R

The learned counsel appearing for the petitioners, on instructions, states that the petitioners will not press the complaints filed against the sitting Judges of the High Court, the members of the Bar and the learned Advocate General.

Leave granted.

Submissions are heard.

Judgment is reserved.

(ANITA MALHOTRA)  
AR-CUM-PS

(AVGV RAMU)  
COURT MASTER